

HIGH COURT BENCH AT JAIPUR

431. SHRI A. D. MANI : Will the PRIME MINISTER be pleased to state :

(a) whether a deputation of the Bar Association of Jaipur waited on the President of India on May 30, 1970, to urge upon him the need for the establishment of a High Court Bench at Jaipur; and

(b) if so, the reaction of Government to this demand?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) A petition dated the 30th May, 1970 was submitted to the President at Jaipur by the Bar Association of Jaipur urging restoration of the Bench of the Rajasthan High Court at Jaipur.

(b) The Bench of the Rajasthan High Court at Jaipur was abolished in 1958 on the recommendation of the Rajasthan Capital Enquiry Committee. Whether a High Court should have a Bench at a place other than the principal seat of the High Court has, in the first instance to be considered by the State Government in consultation with the High Court. No proposal has been received from the State Government regarding the restoration of the Bench of the Rajasthan High Court at Jaipur.

EXAMINATIONS UPTO FIFTH STANDARD

432. SHRI A. D. MANI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether he made a statement in Bangalore on 31st May, 1970 to the effect that there should be no examinations upto the Fifth Standard; and

(b) whether Government have formulated any scheme in this regard; and if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) : (a) A suggestion to this effect was made by the Union Education Minister while talking to Newsmen at Bangalore on 31-5-1970.

(b) The National Conference on action programme for reducing wastage

and stagnation at the primary stage held in New Delhi in January 1970 has recommended that the ungraded pattern of education be started in schools having multiple class teaching and also in schools having full strength of teachers. Under this pattern children will be taught for 4 or 5 years without any specific promotion from class to class. Suitable evaluation procedure will be evolved to ascertain the progress of children. Each child will be allowed to progress according to its abilities. There will be no formal examination till the 5th class. This new pattern is likely to be tried out in selected schools particularly in the intensive education districts of Bellary, Jalgaon, Sangrur and Darbhanga. Details are being finalised.

ESPIONAGE ACTIVITIES IN ASSAM FOR BHASANI'S PARTY IN EAST PAKISTAN

433. SHRI A. D. MANI : Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that some antinational elements in Assam are carrying espionage activities for Maulana Bhasani's pro-Peking party in East Pakistan; and

(b) if so, what are the details of such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) and (b) Facts are being ascertained.

स्कूलों में शिक्षा का माध्यम

434. श्री जगदम्बी प्रसाद यादव : क्या शिक्षा तथा युवा-सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में कितने प्रकार के स्कूल चल रहे हैं और उनमें शिक्षा का माध्यम क्या है ;

(ख) किन-किन राज्यों में स्कूलों में शिक्षा का माध्यम उस राज्य की प्रादेशिक भाषा है ;

(ग) क्या विभिन्न राज्यों के लोक सेवा आयोगों द्वारा ली जाने वाली परीक्षाओं का माध्यम उन राज्यों की प्रादेशिक भाषाये हैं; और

(घ) यदि हां तो उसका व्यौरा क्या है ?

†[MEDIUM OF INSTRUCTION IN SCHOOLS

434. SHRI J. P. YADAV : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) what are the different types of schools functioning in India and what is their medium of instruction; and

(b) what are the names of the States in which the medium of instruction in schools is the regional language of that State ;

(c) whether the medium of instruction in examinations conducted by different State Public Service Commissions is also the regional language of those States; and

(d) if so, the details thereof?

शिक्षा तथा युवा-सेवा मंत्रालय में उपमंत्री (श्री ए० के० किरू) : (क) से (घ) राज्य तथा केन्द्रीय सरकारों से अपेक्षित सूचना एकत्र की जा रही है और यथा सीधे सभा पटल पर रख दी जाएगी ।

†[THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) : (a) to (d) The required information is being collected from the State and Union Territory Governments and will be laid on the Table of the Sabha as soon as possible.]

MERGER OF PUNJAB AND HIMACHAL PRADESH

435. SHRI A. D. MANI : Will the PRIME MINISTER be pleased to state :

(a) whether the Minister of Social Welfare of Himachal Pradesh Dr. Bhagat Singh urged on May 28, 1970 in Chandigarh that Himachal Pradesh and Punjab should be merged; and

(b) if so, what is the reaction of the Government of India to this suggestion?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) :

(a) According to Press reports, the statement was made by Dr. Bhagat Singh, Social Welfare and Scheduled Castes Minister of Punjab.

(b) Government have decided to grant Statehood to Himachal Pradesh. The question of its merger with Punjab, therefore, does not arise.

दिल्ली पुलिस द्वारा बौद्ध भिक्षु की पीटाई

436. श्री राजनारायण : क्या प्रधान मंत्री 20 मई, 1970 को राज्य सभा में तारांकित प्रश्न संख्या 507 और अतारांकित प्रश्न संख्या 928 के दिये गये उत्तर को देखेंगी और यह बताने की कृपा करेंगी कि क्या सरकार ने गलत सूचना देने वाले व्यक्ति के विरुद्ध तथा उन पुलिस के कर्मचारियों के विरुद्ध कोई कार्यवाही की है जिन्होंने 4 अप्रैल, 1970 को दिल्ली में बच्चों के अपहरण के कथित आरोप के कारण संघपाल उर्फ दिनवाला नामक एक बौद्ध भिक्षु को पीटा था ?

†[BEATING OF A BUDDHIST BHIKSHU BY DELHI POLICE

436. SHRI RAJNARAIN : Will the PRIME MINISTER be pleased to refer to the answers to Starred Question No. 507 and Unstarred Question No. 928 given in the Rajya Sabha on the 20th May, 1970 and state whether Government have taken or propose to take any action against the person giving wrong information as also against the policemen who had beaten up a Buddhist Bhikshu, Sanghpal alias Dina-wala on 4th April, 1970 for alleged kidnapping of Children in Delhi?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री के० सी० पन्त) : कुछ बातकों तथा आइस क्रिम विक्रेता द्वारा पैदा की गई गलत खलबली के आधार पर दिल्ली पुलिस ने बौद्ध भिक्षु को गिरफ्तार किया था । पर्याप्त साक्ष्य न होने के कारण यह केस समाप्त कर दिया गया जांच से ऐसे कोई प्रमाण सामने नहीं आया कि स्थानीय पुलिस ने उक्त भिक्षु को पीटा । शिकायत कर्ताओं के विरुद्ध किसी भी प्रकार की कार्रवाई